(b) Lifebuoy soap is currently classified under Item 15 (2) of the Central Excise traiff read with Notification No. 170/79—Central Excise dated 24-4-1979 attracting a levy of basic excise duty at the rate of 15 per cent *ad valorem* and special excise duty of 3/4 per cent *ad valorem*. It is considered as soap other than household or laundry whose assessable value is not below Rs. 7,800 per metric tonne.

SHRI P. K. KODIYAN : Sir, the Hon. Minister's reply is that lifebuoy is not a household or a laundry soap. Nor is it a toilet soap. According to the Ministry of Industry there are 2 categories of soap—household or laundry, and toilet. I do not know under what category this particular soap comes, *viz* Lifebuoy. (*Interruption*) I know that the company, viz Hindustan Lever which manufactures this soap, has claimed it to be a carbolic soap 'Carbolic' soap means that some medicinal substance which is good for skin, should be there. But I understand that it is nothing but the old sunlight soap, plus colour and a special odour. And it has been classified as a soap other than household or laundry, by which the company is able to cheat the public by parading this soap as a carbolic saop. I want to ask the hon. Minister (*Interruptions*) whether this soap has been tested. If so, what are the chemical contents of this soap—is it a carbolic soap as the company claims ?

SHRI R. VENKATARAMAN : The Excise Department, for levy of excise duty has classified soaps under 3 categories : one category is soaps which are household and laundry, for which a basic excise duty of 5% and a special excise duty of 0.25% is levied then the second categoy is soaps where the value of the soap is below Rs. 7800 per metric tonne. Again, it is a cheap soap ; and therefore the same duty viz 5% and 0.25% is levied. For all other soaps, including Lifebuov Soap and everything else, the highest rate is levied, *viz* 15% and a special excise duty of 0.75%. I do not know whether Mr Kodiyan wants it to be reduced ; I don't know. We are levying the highest rate on Lifebuoy soap.

SHRI P. K. KODIYAN: I have put this question, not without knowing that the Government is collecting the highest amount of excise duty. I know that by paying this little higher excise duty, the company has been able to get additional capacity by just showing another variety of soap in their production schedule. That is the idea. Hindustan Lever have been trying to get additional capacity of soap production. Recently, for detergents production, additional capacity to the tune of 20,000 metric tonnes has been obtained by them. I want to ask the hon. Minister whether the actual production capacity has been exceeded very substantially by this company, i. e. whether it has exceeded the licensed capacity of production. For example, in the 1979 balance sheet of the company, the installed capacity was 78,000 metric tonnes; and the licensed capacity, including permitted liberalization, was 87,000 metric tonnes. Actual production was 1,62,000 metric tonnes. This figure is much more than the licensed capacity.

SHRI R. VENKATARAMAN: The Finance Ministry does not deal with the licensed capacity. It is a matter within the exclusive jurisdiction of my esteemed friend, the Minister of Industry.

Rise in the price of Vanaspati

+

*254. SHRI TRILOK CHAND:
SHRI DAULAT RAM SARAN : Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware of the sharp rise in the price of vanaspati in the local market during the last one month;

(b) if so, the extent of rise in the prices of vanaspati during the last

one year stating the reasons for the continuos rise in its prices; and

(c) them easures taken by Government to check the rise in its prices and to bring it at a roasonable level ?

THE MINISTER OF CIVIL SUPPLIES (SHRI VIDYA CHARAN SHUKLA) : (a) to (c): Statement is laid on the Table of the Sabha.

Statement

The prices of Vanaspati being charged by the manufacturers had risen towards the end of December, 1980. Discussions were immediately initiated by the Government with the Vanaspati manufacturers, as a result of which the industry agreed to observe a Voluntary price-restarint till 28th February, 1981. Considering the overall trend during the last one year, the rise in the prices of Vanaspati was approximately 8 per cent, and was attributed by the Vanspati manufacturers to the increased cost of inputs including the indigenous oils which they were required to use in a larger proportion with effect from the 1st January, 1981. The production of Vanaspati continued to be at a satisfactory level and it was generally available in the markets in adequate quantities. Reports received indicate that the price-restraint had more or less been observed by the Vanaspati Industry.

Government is continuing its dialogue with the Vanaspati manufacturers regarding the availability of Vanaspati in sufficient quantities and at reasonable prices, and would continue to take such appropriate steps as the situation demands from time to time.

श्री त्रिलोक चन्द : मंत्री जी ने जो उत्तर दिया है उसमें उन्होंने कहा है कि 8 प्रतिशत की वृद्धि पिछले साल में वनस्पति के दाम में हुई । लेकिन अभी जो वृद्धि हुई है उस तरीके से जो टिन 192 रुपये का था उस पर प्राइस बढ़ गई 16 रुपये । यह 16 रुपया बढ़ने के माने यह हुए कि एक किलो पर एक आदमी को 1 रुपया 20 पैसा ज्यादा देना पड़ेगा जो सीधे उपभोक्ता पर पड़ता है । तो मैं जानना चाहूंगा कि इसके लिए उन्होंने क्या उपाय किये है और कैसे इसको रोकेंगे जिससे कि उपभोक्ता बच सकें ?

श्री विद्याचरण शुक्ल: वनस्पति के ऊपर इस वक्त कोई मूल्य का नियंत्रण कानूनी रूप से नहीं लगा है । तो भी हम लोगों ने जो वनस्पति बनाने वाले लोग हैं उनको बुला कर बात की और बात करने के अनुसार अभी जो कीमत निर्धारित की गई थी 192 रुपये साढ़े सोलह किलो के टिन के ऊपर । अब इस कीमत के ऊपर फिर से जोर इस लिए पड़ रहा है क्योंकि जो बाहर से तेल आता था जो निर्धारित कीमत पर उन्हें देते थे, पहले 95 प्रतिशत वह तेल हम लोग वनस्पति बनाने वालों को बाहर से मंगाकर देते थे, उसको घटा कर हमने 70 प्रतिशत कर दिया है । चूंकि वनस्पति वालों की अब हिन्दुस्तान में जो तेल बनता है खास कर काटन सीड आयल, उसकी मांग ज्यादा हो गई है तो उसकी कीमत कहीं दो हजार और कहीं डेढ़ हजार प्रति टन अलग-अलग क्षेत्रों में बढ़ गई है जिससे फिर से वनस्पति की उत्पादन-कीमत पर जोर पड़ने लगा तो फिर से मैंने उन की मीटिंग 12 तारीख को बुलायी है मंत्रालय में । उसमें हम लोग इस बात पर ध्यान देंगे कि किसी तरीके से भी कोई मुनाफाखोरी इस बात में न हो और जितना उचित भाव है वही यह उद्योग उपभोक्ताओं से ले, उससे अधिक न ले । इसके लिए हम लोग जो पूरा प्रयास कर सकते हैं अपनी पूरी शक्ति का उपयोग कर के वह कर रहे हैं ।

श्री त्रिलोक चन्द : मंत्री जी ने कहा है कि 12 तारीख को मीटिंग बुलायी है । पहले जो जवाब दिया था उसमें यह था कि दिसम्बर के महीने में प्राइस बढ़नी शुरू हुई । उसके पहले 8 प्रतिशत आपने बता ही दिया । फिर आपने

कहा कि 28 फरवरी तक कोई न कोई जवाब मिल मालिक देंगे । तो मैं जनकारी चाहता हूं कि 28 फरवरी तक मिल मालिकों ने क्या जवाब आपको दिया कीमत बढ़ने के बारे में ?

श्री विद्या चरण शुक्ल : माननीय सदस्य मेरा जवाब, मैं चाहूंगा कि फिर से ध्यानपूवक पढ़ लें । मैं ने कहा था कि उन्होंने जो निर्णय लिया था कीमत का 192 रुपये साढ़े सोलह के०जी० के टिन का वह 28 फरवरी तक लागू था । 28 फरवरी के बाद फिर से उसमें हमें जो संशोधन करना है उसके लिए हमने उनसे कहा है कि संशोधन न करें जब तक कि फिर से मीटिंग न हो जाय । तो वह मीटिंग होने वाली है । उसमें हम लोग इस बात का प्रयास करेंगे कि कीमत बढने से रोकें ।

श्री दौलत राम सरन : मैं यह जानना चाहता हूं कि टैरिफ कमीशन के फार्मूले के आधार पर आप जो कीमत निकालते थे वह क्या थी और जब आप 90 या 95 प्रतिशत आयातित आयल देते थे उस समय कीमत क्या थी तथा अब जब 70 प्रतिशत आयातित तेल उन्हें दे रहे हैं तब कीमत क्या है ? कितने प्रतिशत आयल आपने कम दिया और कितने प्रतिशत प्राइस बढ़ीं ? क्या तुलनात्मक दृष्टि से यह ठीक है ? एक तो मेरा यह सवाल है । .... (व्यवधान) . . .

दूसरा यह है कि आपके नियंत्रण के अधीन गणेश फ्लोर मिल चल रही है, उसने 4 रुपये 20 पैसे पर टिन बढ़ा दिए हैं । वह तो आपके नियंत्रण में है, उसने कैसे बढ़ा दिया ?

श्री विद्या चरण शुक्ल : जब 95 प्रतिशत आयातित तेल हम देते थे तब वनस्पति की कीमत बाजार में 171–172 रुपए प्रति टिन थी । जब हमने आयातित तेल की मात्रा 25 प्रतिशत घटा कर 95 से 70 प्रतिशत कर दी तो उन्होंने 205 से 210 तक की कीमत बढ़ाई जो हम समझते थे सर्वथा गलत है और बातचीत करने के बाद 192 पर कीमत निर्धारित हुई । जैसा मैंने पहले कहा कि 28 फरवरी तक इसको लागू किया गया था क्योंकि उनका खयाल था कि किसी को पता नहीं कि बजट में इसके बारे में कोई खास चीज की जायेगी या नहीं इसीलिए यह तारीख तय की गई थी । चूंकि बजट में कोई ऐसा प्रावधान नहीं है जिसका इस पर गलत असर पड़े इसलिए हम फिर से बैठ कर इसके बारे में बातचीत करना चाहते हैं ।

SHRI H. K. L. BHAGAT: This vanaspati is an essential item. Whatever be the rationale of the present increase, how is it that the Government is not considering statutory control over fixation of prices? Is it under consideration; if not, why not?

SHR VIDYA CHARAN SHUKLA: It is a fact that vanaspati is one of the essential items and we are quite concerned about the price rise in this particular commodity; and we shall certainly consider all aspects including statutory control when the situation demands such consideration.

SHRI JYOTIRMOY BOSU: Is the Minister aware of the fact that this vanaspati industry was encouraged and started when they had to use a lot of oil which was not cooked as it is like sesame oil and things like that? Is he also aware that according to the research as done by the All India Institute of Medical Sciences, Calcutta vanaspti is injurious to health? How is it that today vanaspati is being supplied with imported and indigenous oil which can be used as it is? Is he also aware of the fact that Hindustan Lever was caught within its compound with a tanker full of adulterated oil in Ghaziabad? I would like to ask whether he will publish a white paper giving ingredients in detail and costing of the vanaspati before he brings a further ....

MR. SPEAKER : Your answer only the relevant part.

SHRI VIDYA CHARAN SHUKLA: It is a fact according to the opinion of a large section of medical people that vanaspati is injurious to health, but it is not an health hazard as such; and it is taken as highly srturated fat like animal fat like gehee. According to medial opinion, vanaspati is not more injurious than ghee; it is as injurious as ghee is.

SHRI JYOTIRMOY BOSU: Potency. (*Interruptions*) Not unparliamentary.

SHRI VIDYA CHARAN SHUKLA: This is what we know generally. I am not specifically answering this question because this would mainly relate to the Ministry of Health: they are actually incharge of it. Regarding the second question of seizure, we will have to get information from the U. P. Government.

MR. SPEAKER: Mr Vajpayee Last supplementary.

SHRI JYOTIRMOY BOSU: He did not say why vanaspati is being ....

(*Interruptions*

MR. SPEAKER: I have to go according to the time available to me.

(*Interruptions*)

MR. SPEAKER: I know . I cannot devote more than 10 minutes to a question.

SHRI JYOTIRMOY BOSU: He did not reply to one vital thing...... (*Interruptions*)

श्री अटल बिहारी बाजपेयी : अध्यक्ष जी, मंत्री जी ने स्वीकार किया है कि वनस्पति तेल एकआवश्यक वस्तु है। मैं माननीय मंत्री जी से यह जानना चाहता हूं कि क्या वनस्पति निर्माताओं ने दाम बढ़ाने से पहले सरकार से अनुमति ली थी

श्री ज्योतिर्मय बसु : चन्दा देकर।

श्री अटल बिहारी बाजपेयी: क्या सरकार को पता था कि 28 फरवरी को दाम बढ़ाए जा रहे हैं ? यदि पता था तो सरकार ने उन्हें यह क्यों नहीं कहा कि बैठक तक दाम न बढ़ाए जायें, क्यों कि बैठक 12 मार्च को होने जा रही है। इसलिए मैं जानना चाहता हूं कि क्या दाम बढ़ाने का फैसला वनस्पति निर्माताओं और सरकार कोमिली-जुली फैसले करने की वृत्ति में से निकला है ?

श्री विद्याचरन शुक्ल : अध्यक्ष महोदय, माननीय वाजपेयी जी के मन में जो डर है, वह सरासर गलत है, ऐसी कोई मिली-जुलीबात नहीं है। उन्होंने जो प्रश्न पूछा है, उस संबंध में मैं एक बात विशेष रूप से कहना चाहता हूं, क्योंकि इस के ऊपर कानूनी नियंत्रण किसी प्रकार का नहीं है और जो विवरण उन्होंने हमारे सामने पेश किया है, जो भी कीमत वनस्पति बनाने वालों ने बढ़ाई है, उसका कारण केवल यही है कि जो देसी तेल है, उसकी कीमत बढ़ गई है, क्योंकि वनस्पति इन्डस्ट्री वाले उस तेल को खरीदने लगे हैं। पहले जो उनको इम्पोटड तेल मिलता था, उसकी मात्रा में 25 प्रतिशत की कमी होने के कारण, उनको बाजार में जाकर तेल खरीदना पड़ा और उसक कीमत बढ़ी है। उसके बाद हम लोगों ने देखभाल करके, चूंकि 28 तारीख को बजट आने वाला था, निर्णय किया कि 192 रू० कीमत उचित होगी, जिसको उन्होंने भी माना और उन्होंने यह भी निवेदन किया कि उसको हम 28 तारीख तक ही लागू रखें और फिर 28 तारीख के बाद जो स्थिति होगी, उस पर फिर चर्चा की जाए, जो कि 12 तारीख को होने वाली है।

व्यवधान

अध्यक्ष महोदय : मैं माननीय सदस्यों से एक अपील करना चाहता हूं। देखिए, मेरी बात सुनिए—हर एक सवाल की अपनी इम्पोर्टेंन्स होती है। सारे मैम्बर्स सवाल पूछना चाहते हैं। मुझे यह बात भी पता है।

व्यवधान

मैडम, आप मेरी बात सुनिए। आपने यह हाउस चलाना है। मैं आठ मिनट और बल्कि दस-दस मिनट तक भी एक क्वेश्चन को चलाता रहा हूं। इस को 11 मिनट हो गए है, इससे ज्यादा मैं कुछ नहीं कर सकता हूं।

आप कोई और मोशन दीजिए।

MR. SPEAKER: Shri Kishore Chandra—not present; Prof. P. J. Kurien—not present. Then Q. No. 256—Shri Bapusaheb Parulekar—not present. Shri Navin Ravani—not present.

श्री हरिकेश बाबूर: कोई नहीं है।

अध्यक्ष महोदय: मुझे तो पता नहीं है, मुझे सपने में तो नहीं आया कि फलां आदमी होगा, फलां आदमी नहीं होगा।

LINKING OF PRODUCTION WITH EXPORTS

*258. SHRI JAGIDISH TYTLER

SHRI NAWAL KISHORE SHARMA: Will the Minister of **Commerce** be pleased to state:

(a) whether Government are considering any institutionalised set-up with a view to linking production with exports;

(b) if so, the details thereof; and

(c) whether any steps have been intiated by Government to arrange production for exports to identified markets!

THE MINISTER OF STATE COMMERCE (SHRI KHURSHEED ALAM KHAN): (a) to (c): A statement is laid on the Table of the House.

Statement

The State Trading Corporation of India plans to create export supply capacity on its own trading through participation in joint ventures by providing assistance in technology transfer, marketing and financial participation, if necessary. The Corporation has identified processed foods, marine products, and leather products as items for promoting export capacity-creation units. The Corporation desires to promote such units not only through capital participation but also through expansion of infrastructural facilities on its own and technical and marketing callaboration with foreign companies. The foreign collaboration will be arranged only where the import of technology and know-how is necessary for production for export and where buy-back arrangements are possible. The decisions regarding capital structure of such joint ventures or project will be taken on a case to case basis. The State Trading Corporation has since initiated discussions with foreign parties in Germany, USA France and New Zealand for collaborations in such projects.

SHRI JAGDISH TYTLER: The statement which has been laid on on the Table of the House does not answer my three questoins. It partly answers my (a) and (b) questions but it does not touch (c) at all. Part (c) of the qestion is. what additional measures are being contemplated by the Government to develop export, to identify market without causing domestic shortages!

SHRI KHURSHEED ALAM KHAN: The main idea is to increase our production base and export base; and for this purpose, STC is trying and is in a d'alogue with various other companies and undertakings to increase the production, particularly in respect of such items in which the buy back conditions are laid down so that, whatever they produce, most of their production is exported so that we earn more and more foreign